

(c) Statement indicating the amount of Central assistance sought by the affected States/UTs for meeting expenditure on relief operations in the areas affected by these calamities is given at Annexure IV

[See Appendix CLVI, Annexure No 7]

(d) & (e) Government of India have been taking number of measures for meeting the situation arising out of these calamities effectively. These measures are:

1 Improving flood forecasting and warning system

2 Modifying the susceptibility to flooding through channel improvement, diversion of flood water, watershed management, flood plain zoning etc.

3 Developing alternative cropping strategies

4 Spreading the loss through credit support and insurance scheme

5 Modifying the floods through reservoirs, detention basins, embankments, coastal embankments, construction of sea walls, etc

6. Preparation and implementation of Master Plan for flood control and management in each flood-prone basin

7 Afforestation programmes in the catchment areas etc.

Shortage of essential Fertilizers

220 SHRI PARVATHANENI UPENDRA Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Nation is likely to face a shortage of three million tonnes of essential fertilisers during 1990-91, and

(b) if so, the steps taken by Government to meet the needs of the farmers with regard to fertilisers?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI RAM BAHADUR SINGH). (a) & (b) No shortage of fertilisers is anticipated during the year 1990-91.

Observing the Year 1991 as 'Visit India Year'

221 SHRI PARVATHANENI UPENDRA Will the Minister of TOURISM be pleased to state

(a) whether Government have decided to observe 1991 as 'Visit India Year', and

(b) if so, the additional facilities proposed to be provided to the tourists?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRIMATI USHA SINGH) (a) Government is observing 1991 as India Tourism Year

(b) During the Tourism Year, new circuits and 46 fairs and festivals are being promoted. Some of the additional facilities proposed to be provided to tourists are as follows

1 Visa procedures have been simplified

2 Chapter policy has been liberalised

3 Money changing facilities will be available with hotels having restricted money changing licences

4 Photography and video filming at monuments would be permitted

Strike by Employees of Super Bazar, Delhi

222 SHRIMATI SURYAKANTA PATIL

KUMARI CHANDRIKA
PREMI KENIA

SHRI VITHALBHAI M.
PATEL:

Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether the employees of the Super Bazar at Connaught Place and all its branches went on strike in the recent past,

(b) if so, the reasons therefor and details of their demands etc;

(c) whether the management of the Super Bazar has failed to solve the grievances of its employees, and

(d) if so, the steps Government propose to take to solve their grievances?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI SARWAR HUSSAIN): (a) A section of employees of the Super Bazar remained on illegal strike from 23-11-90 to 11-12-90

(b) The main demands of the employees included grant of special pay as admissible to Pharmacists, adoption of all Govt Gazetted Holidays, acceptance of recommendations of Fourth Pay Commission, extension of C G H S. benefits and L T.C. concessions etc

(c) and (d) The management of Super Bazar tried to solve the grievances of employees by offering certain benefits subject to the signing of long term memorandum of settlement and maintenance of industrial peace in September, 1990 but the employees union did not fulfill its part of obligation and went on strike from 23-11-90

The management of Super Bazar has appointed a sub-committee comprising of four members of the Managing Committee to look into the demands of the employees within the overall financial capability of the Super Bazar

Loss of revenue due to unauthorised occupation

223. SHRI RAJNI RANJAN SAHU: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that during the last three years due to the negligence of the Directorate of Estates, many cases of unauthorised occupation were unduly delayed which in turn resulted in delay in initiating eviction proceedings and loss to the Government revenue;

(b) if so, the details thereof; and

(c) the officers responsible for such cases of loss?

THE MINISTER OF URBAN DEVELOPMENT (SHRI DAULAT RAM SARAN): (a) to (c) Information is being collected and will be laid on the Table of the House.

Collection of licence fees

224. SHRI RAJNI RANJAN SAHU: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that there has been decline in collection of licence fee and also realisation of dues of licence fee from the buildings/shops/offices under the control of Directorate of Estates; and

(b) if so, the details of licence fee accrued and realised alongwith the details of collection of dues made during the last three years?

THE MINISTER OF URBAN DEVELOPMENT (SHRI DAULAT RAM SARAN): (a) and (b) A statement showing details of assessment and recovery of licence fee etc. during the last 3 years in respect of General Pool Accommodation (including Office buildings and shops) in Delhi is attached.

Statement

Statement showing comparative Assessment and Recovery of Licence Fee during the period of 1987-88 to 1989-90

Year	Previous Balance	Assessment	Total	Recovery	Balance
1987-88	424.88	879.35	1304.23	859.43	444.80
1988-89	444.80	1010.90	1455.70	928.82	526.88
1989-90	526.88	1059.36	1586.24	869.86	716.38